

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 67/TT/2012

Subject : Approval of transmission tariff for 400 kV D/C (Quad) Koderma-Gaya Transmission Line and associated bays at Gaya S/S associated with Supplementary Transmission System under DVC and Maithon right bank project in Eastern Region for the tariff block 2009-14

Date of Hearing : 9.10.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : PGCIL

Respondents : Haryana Vidyut Prasaran Nigam Ltd. and 2 others

Parties present : Shri. S.S. Raju, PGCIL
Shri. M.M. Mondal, PGCIL
Ms. Seema Gupta, PGCIL
Shri S.K. Venkatesan, PGCIL

Record of Proceedings

1. The representative of petitioner submitted as under:-
 - a) The petition was filed in February 2012 for determination of transmission tariff of 400 kV D/C (Quad) Koderma-Gaya Transmission Line and associated bays at Gaya Sub-station, with anticipated date of commercial operation as 1.3.2012. The construction of 400 kV D/C Koderma-Gaya line was getting delayed on account of forest clearance and a contingency scheme was discussed at 21st meeting of ERPC and approved by CEA, for interconnection of portion of Maithon-Gaya and Koderma-Gaya transmission lines, so as to form 400 kV D/C(Quad) Maithon-Koderma line as an interim arrangement. The petitioner has also supplied the said approval letter on affidavit. One circuit has been restored and the second work is going on which will be finished by the next month;
 - b) After getting the forest clearance, the petitioner has already commissioned part of Koderma-Gaya line, and Revised Cost Estimate has been submitted vide affidavit dated 8.10.2014.



2. The Commission desired to know as to what will be the utilization of the interim arrangement after the final arrangement is made and why the expenditure on interim arrangement should not be reimbursed by the beneficiaries as a onetime expenditure. In reply, the representative of the petitioner submitted that the interim arrangement is within the original scope of work and no extra expenditure is involved.

3. The Commission directed the petitioner to submit the following information on affidavit before 10.11.2014 with a copy to all the respondents:-

- a) Copy of the investment approval for the new configuration by its Board;
- b) RPC deliberations approving the interim arrangement of Koderma-Maithon transmission line;
- c) Data of capital cost benchmarking
- d) Cost incurred for the interim arrangements.

4. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
(T. Rout)
Chief Legal

